



राजपत्र, हिमाचल प्रदेश

हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

मंगलवार, 09 जुलाई, 2024 / 18 आषाढ़, 1946

हिमाचल प्रदेश सरकार

पर्यटन एवं नागरिक उड्डयन विभाग

अधिसूचना

शिमला-171002, 9 जुलाई, 2024

संख्या: टी.एस.एम-एफ(6) 1/2015-IV-एल.—कांगड़ा हवाई अड्डे के विस्तार लिए इस विभाग ने भूमि अर्जन, पुनर्वासन और पुनर्व्यवस्थापन में उचित प्रतिकर और पारदर्शिता अधिकार अधिनियम, 2013 की 75—राजपत्र/2024-09-07-2024 (2201)

धारा 11 के अधीन प्रदत्त शक्तियों का प्रयोग करते हुए प्रारंभिक अधिसूचना संख्या टी.एस.एम-एफ (6)-1/2015-II-एल, तारीख 07-07-2023 जारी की है और राजपत्र (ई-गजट), हिमाचल प्रदेश में 10-07-2023 को प्रकाशित की गई। अब, पूर्वोक्त अधिनियम की धारा 19 की उपधारा (2) के उपबंधों की अपेक्षा के अनुसार, सरकार को पूर्वोक्त अधिनियम की धारा 11 के अधीन जारी प्रारंभिक अधिसूचना के प्रकाशन की तारीख से बारह मास की अवधि के भीतर पुनर्वास और पुनर्व्यवस्थापन की घोषणा और सारांश प्रकाशित करना अपेक्षित है, परंतु कुछ अपरिहार्य परिस्थितियों के कारण ऐसा संभव नहीं हो सका।

और, पूर्वोक्त अधिनियम की धारा 11 के अधीन जारी प्रारंभिक अधिसूचना राजपत्र (ई-गजट), हिमाचल प्रदेश में 10-07-2023 को प्रकाशित की गई थी और इस प्रकार पूर्वोक्त अधिनियम की धारा 19 की उप-धारा (2) के उपबंधों के अनुसार, घोषण को 10-07-2024 को या उससे पूर्व प्रकाशित किया जाना अपेक्षित है, जब अपेक्षित बारह मास की अवधि समाप्त होने जा रही है। विहित समय-सीमा के भीतर घोषणा जारी नहीं की जा सकी क्योंकि भूमि अधिग्रहण विभाग द्वारा 9 जनवरी, 2024 से 22 जनवरी, 2024 (13 दिन) तक माननीय उच्च न्यायालय द्वारा सी डब्ल्यू पी संख्या 7846/2023 में स्थगन आदेश पारित किए जाने के कारण भूमि अधिग्रहण रोक दिया गया था। इसके अतिरिक्त, लोकसभा चुनाव के मद्देनजर आदर्श आचार संहिता लागू होने के कारण यह अधिग्रहण पुनः 16-03-2024 से 06-06-2024 (83 दिन) तक रोक दिया गया था। अधिग्रहण कार्य रुके रहने की कुल अवधि 96 दिन है।

अतः, उपरोक्त तथ्यों और परिस्थितियों के दृष्टिगत तथा पूर्वोक्त अधिनियम की धारा 19 की उप-धारा (7) में विहित उपबंधों को ध्यान में रखते हुए, हिमाचल प्रदेश के राज्यपाल लोकहित में अधिनियम की धारा 19 की उप-धारा (2) के अधीन विहित उपबंधों में अंतर्विष्ट अपेक्षा के अनुसार पुनर्वास और पुनर्व्यवस्थापन की घोषणा और सारांश के प्रकाशन की अवधि को 10-07-2024 से 13-10-2024 तक, 96 दिन तक विस्तारित करते हैं।

आदेश द्वारा,

देवेश कुमार,
प्रधान सचिव (पर्यटन एवं नागरिक उड्डयन)।

[Authoritative English text of this Department Notification No. TSM-F(6)-1/2015-IV-L, dated 09-07-2024 as required under clause (3) of Article 348 of the Constitution of India].

TOURISM & CIVIL AVIATION DEPARTMENT

NOTIFICATION

Shimla-02, 9th July, 2024

No.TSM-F(6)-1/2015-IV-L.—Whereas, for the expansion of Kangra airport this department has issued Preliminary Notification No. TSM-F(6)-1/2015-II-L dated 07-07-2023 in exercise of the powers conferred under section 11 of the Right to Fair Compensation in Land Acquisition, Rehabilitation and Resettlement Act, 2013 and published in the Rajpatra (e-Gazette), Himachal Pradesh on 10-07-2023. Now as per the requirement of the provisions of sub-section (2) of section 19 of the Act *ibid*, the Government is required to publish Declaration and Summary of Rehabilitation and Resettlement within a period of twelve months from the date of the publication of Preliminary Notification issued under section 11 of the Act *ibid* but the same could not appear to be possible due to some unavoidable circumstances.

And, whereas, the Preliminary Notification issued under section 11 of the Act *ibid* was published in the Rajpatra (e-Gazette), Himachal Pradesh on 10-07-2023 and thus, as per the provisions of sub-section (2) of section 19 of the Act *ibid*, the Declaration is supposed to be published on or before 10-07-2024, when the period of requisite twelve months is going to expire. The Declaration could not be issued within the prescribed time limit as the acquisition of the land was held up by the Department *w.e.f.* 9th January, 2024 to 22nd January, 2024 (**13 days**) on account of stay order passed by the Hon'ble High Court in the instant matter *vide* CWP No. 7846/2023. Further, due to imposition of Model Code of Conduct in view of Lok Sabha Election, this acquisition was again held up *w.e.f.* 16-03-2024 to 06-06-2024 (**83 days**). The total period when the acquisition work remained held up comes to 96 days.

Now, therefore in the light of above facts and circumstances and also keeping in view the provisions contained in the sub-section (7) of the section 19 of the Act *ibid*, the Governor, Himachal Pradesh is pleased to extend the period for the publication of the Declaration and summary of Rehabilitation & Resettlement as per the requirement of the provisions contained under sub-section(2) of section 19 of the Act *ibid* by 96 days *w.e.f.* 10-07-2024 to 13-10-2024 in public interest.

By order,

DEVESH KUMAR,
Pr. Secretary (Tourism & CA).

**ब अदालत नायब तहसीलदार एवं सहायक समाहर्ता द्वितीय श्रेणी, सन्धोल,
जिला मण्डी (हि0प्र0)**

तारीख दायर : 18-06-2024

श्रीमती लीलां देवी पत्नी स्व0 श्री सन्त राम, निवासी गांव भदराणा, डाकघर सकलाना, तहसील सन्धोल, जिला मण्डी (हि0 प्र0) प्रार्थिया।

बनाम

आम जनता

प्रत्यार्थी।

नोटिस आधार कार्ड में नाम की दुरुस्ती श्रीमती लीलां देवी (Lilan Devi) तथा सही जन्म तिथि 16-05-1956 दर्ज करवाने के लिए आवेदन पत्र।

श्रीमती लीलां देवी पत्नी स्व0 श्री सन्त राम, निवासी गांव भदराणा, डाकघर सकलाना, तहसील सन्धोल, जिला मण्डी (हि0प्र0) द्वारा समस्त औपचारिकताओं सहित इस न्यायालय में प्रस्तुत आवेदन पत्र में उल्लेख किया है कि उसका वास्तविक नाम लीलां देवी (Lilan Devi) तथा जन्म तिथि 16-05-1956 है जबकि आधार कार्ड नं0 8412 1326 7786 में प्रार्थिया का नाम लीला (Leela) तथा जन्म तिथि 01-01-1954 दर्ज है जोकि गलत दर्ज है। इसलिए प्रार्थिया ने निवेदन किया है कि आधार कार्ड में उसके नाम व जन्म तिथि की दुरुस्ती के लिए लीलां देवी (Lilan Devi) तथा जन्म तिथि 16-05-1956 किया जाए।

इस नोटिस द्वारा जन साधारण को सूचित किया जाता है कि यदि किसी को उपरोक्त मामला में कोई उजर/एतराज हो तो वह इस न्यायालय में दिनांक 28-07-2024 को प्रातः 10.00 बजे असालतन या वकालतन हाजिर आकर अपना उजर/एतराज पेश कर सकता है अन्यथा गैर हाजरी की सूरत में एक तरफा कार्यवाही अमल में लाई जाएगी।

आज दिनांक 27-06-2024 को हमारे हस्ताक्षर व मोहर अदालत द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित /—
नायब तहसीलदार एवं सहायक समाहर्ता द्वितीय श्रेणी,
सन्धोल, जिला मण्डी (हि0प्र0)।

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, उप-तहसील धामी, जिला शिमला (हि0 प्र0)

मुकद्दमा संख्या : 03 / 2024

तारीख मजरूआ : 06-03-2024

तारीख फैसला : 18-06-2024

श्री पुष्प ठाकुर पुत्र स्व0 श्री हेत राम, निवासी ग्राम व डा0 सैन्ज, मौजा मंझली जायण, उप-तहसील धामी, जिला शिमला (हि0 प्र0)।

बनाम

आम जनता

राजस्व अभिलेख में नाम दुरुस्ती बारे प्रार्थना-पत्र।

प्रार्थी श्री पुष्प ठाकुर पुत्र श्री हेत राम, निवासी ग्राम व डा0 सैन्ज, मौजा मंझली जायण, उप-तहसील धामी, जिला शिमला (हि0 प्र0) के नाम दुरुस्ती प्रार्थना-पत्र प्रार्थी के नाबालिग होने के मध्यनजर उनकी नैसर्गिक अभिभावक उनकी माता श्रीमती हेमलता पत्नी स्व0 श्री हेत राम द्वारा नाम दुरुस्ती प्रकरण की पूर्ण जिम्मेवारी लेते हुए दिनांक 06-03-2024 को इस आशय के साथ इस अदालत में प्रस्तुत किया है कि भू-राजस्व अभिलेख मौजा मंझली जायण में प्रार्थी का नाम शिशु पुत्र श्री हेत राम दर्ज राजस्व कागजात है जोकि गलत है। प्रार्थी के प्रार्थना-पत्र को छानबीन हेतु पटवारी हल्का चनावग को भेजा गया। पटवारी चनावग से प्राप्त रिपोर्ट के मुताबिक मौजा मंझली जायण में प्रार्थी का नाम शिशु पुत्र श्री हेत राम दर्ज है जबकि प्रार्थी द्वारा प्रस्तुत किये गए दस्तावेजों आधार कार्ड, ग्राम पंचायत चनावग की परिवार नकल, शपथ-पत्र तथा ब्यानात वाशिन्दगान के अनुसार प्रार्थी का नाम पुष्प ठाकुर पुत्र श्री हेत राम है जो सही है। उपरोक्त तथ्यों के आधार पर मौजा मंझली जायण, पटवार वृत्त चनावग में प्रार्थी का नाम शिशु उर्फ पुष्प ठाकुर पुत्र हेत राम दर्ज किया जाना वाजिब है।

अतः इशतहार द्वारा सूचित किया जाता है कि यदि किसी को भी उपरोक्त मुकद्दमा नाम दुरुस्ती बारे कोई भी उजर व एतराज हो तो स्वयं या लिखित तौर पर दिनांक 12-07-2024 को अपराह्न 2.00 बजे तक इस अदालत में अपना उजर/एतराज पेश करे अन्यथा यह समझा जायेगा कि किसी भी व्यक्ति को इस मुकद्दमा नाम दुरुस्ती बारे कोई उजर व एतराज न है तथा आवेदन-पत्र को अन्तिम रूप दिया जायेगा व एकतरफा कार्यवाही अमल में लाई जाएगी।

आज दिनांक 18-06-2024 को मेरे हस्ताक्षर व मोहर सहित अदालत से जारी किया गया।

मोहर।

हस्ताक्षरित /—
सहायक समाहर्ता द्वितीय श्रेणी,
उप-तहसील धामी, तहसील व जिला शिमला (हि0प्र0)।

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, उप-तहसील धामी, जिला शिमला (हि0 प्र0)

मुकद्दमा संख्या : 05 / 2024

तारीख मजरुआ : 07-06-2024

तारीख फैसला : 29-06-2024

श्री मंजू कुमार पुत्र श्री भूप राम, ग्राम व डा0 शकराह, उप-तहसील धामी, जिला शिमला (हि0 प्र0)।
बनाम

आम जनता

राजस्व अभिलेख में नाम दुरुस्ती बारे प्रार्थना-पत्र।

श्री मंजू कुमार पुत्र श्री भूप राम, ग्राम व डा0 शकराह, उप-तहसील धामी, जिला शिमला (हि0 प्र0) ने दिनांक 07-06-2024 को प्रार्थना-पत्र इस आशय के साथ इस अदालत में प्रस्तुत किया है कि भू-राजस्व अभिलेख मौजा झुण्डला व शकराह में प्रार्थी का नाम महेन्द्र लाल पुत्र भूप राम दर्ज राजस्व कागजात है जो कि गलत है। प्रार्थी के प्रार्थना-पत्र को छानबीन हेतु पटवारी हल्का घण्डल को भेजा गया। पटवारी घण्डल से प्राप्त रिपोर्ट के मुताबिक मौजा झुण्डला व शकराह में प्रार्थी का नाम महेन्द्र लाल पुत्र भूप राम दर्ज है जबकि प्रार्थी द्वारा प्रस्तुत किए दस्तावेजों आधार कार्ड, राशन कार्ड, ग्राम पंचायत शकराह की परिवार नकल, शपथ-पत्र तथा ब्यानात वाशिन्दगान के अनुसार प्रार्थी का नाम मंजू कुमार पुत्र भूप राम है जो सही है। उपरोक्त तथ्यों के आधार पर मौजा झुण्डला व शकराह पठवार वृत्त घण्डल में प्रार्थी का नाम महेन्द्र लाल उर्फ मंजू कुमार पुत्र भूप राम दर्ज किया जाना वाजिब है।

अतः इशतहार द्वारा सूचित किया जाता है कि यदि किसी को भी उपरोक्त मुकद्दमा नाम दुरुस्ती बारे कोई भी उजर व एतराज हो तो स्वयं या लिखित तौर पर दिनांक 25-07-2024 को अपराह्न 2.00 बजे तक इस अदालत में अपना उजर/एतराज पेश करे अन्यथा यह समझा जायेगा कि किसी भी व्यक्ति को इस मुकद्दमा नाम दुरुस्ती बारे कोई उजर व एतराज न है तथा आवेदन-पत्र को अन्तिम रूप दिया जायेगा व एकतरफा कार्यवाही अमल में लाई जाएगी।

आज दिनांक 29-06-2024 को मेरे हस्ताक्षर व मोहर सहित अदालत से जारी किया गया।

मोहर।

हस्ताक्षरित / -
सहायक समाहर्ता द्वितीय श्रेणी,
उप-तहसील धामी, तहसील व जिला शिमला (हि0प्र0)।

**In the Court of Shri Multan Singh Banyal, Executive Magistrate (Tehsildar), Solan,
District Solan, H. P.**

In the matter of :

Smt. Bimla Devi d/o Late Sh. Diydu Ram, r/o Village Androl, P.O. Bhojnagar, Tehsil &
District Solan, Himachal Pradesh . . .Applicant.

Versus

General Public

. . .Respondent.

*Application under section 13(3) of Birth and Death Registration Act, 1969 and Section 9(3) of
H.P. Birth & Death Registration Rules, 2003.*

Whereas, Smt. Bimla Devi d/o Late Sh. Diydu Ram, r/o Village Androl, P.O. Bhojnagar, Tehsil & District Solan, Himachal Pradesh has moved an application before the undersigned under section 13(3) of Birth & Death Registration Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rules, 2003 alongwith affidavit and other relevant documents for entering of her date of birth which is on 09-12-1974 and her place of birth is at Village Dhar Guda, P.O. Kaba Kalan, Tehsil and District Solan, but her date of birth could not be entered in the record of Gram Panchayat Kaba Kalan, Teshil and District Solan (H.P.).

Now therefore, by this proclamation, the general public is hereby informed that any person having any objections for the registration of delayed date of birth of Smt. Bimla Devi d/o Late Shri Diydu Ram, r/o Village Androl, Post Office Bhojnagar, Tehsil and District Solan (H.P) may submit their objection in writing or appear in person in this court on or before 21-06-2024 by 10.00 A.M., failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 21st day of may, 2024.

Seal.

Sd/-
(MULTAN SINGH BANYAL),
Executive Magistrate (Tehsildar),
Solan, District Solan, (H. P.).

**In the Court of Dr. Poonam, HPAS, Marriage Officer-cum-Sub-Divisional Magistrate,
Solan, Tehsil & District Solan (H.P.)**

Notice under Section 16 of Special Marriage Act.

Whereas, Mr. Rohit Uprety s/o Mr. Ganesh Dutt Uprety, r/o House No. 297/6, Bagrian House, opposite D.C. Office, Rajgarh Road Solan, Ward No. 6, Tehsil and District Solan (H.P.) and Mrs. Thanyathon Jansamret d/o Mr. Wirot Chansamret, r/o House No.86/249, Village No. 8, Sub-District Bang Mae Nang, District Bang Yai, Province Nonthaburi, Thailand have filed application for the registration of thier marriage, which was solemnized on 24-10-2023 and they have been living as husband and wife ever since then.

Notices have been served to all concerned and general public to this effect that if anybody has got any objection regarding the registration of marriage duly solemnized between the above parties *i.e.* Mr. Rohit Uprety s/o Mr. Ganesh Dutt Uprety, r/o House No. 297/6, Bagrian House, Opposite, D.C. Office, Rajgarh Road Solan, Ward No. 6, Tehsil and District Solan (H.P.) and Mrs. Thanyathon Jansamret d/o Mr. Wirot Chansamret, r/o House No. 86/249, Village No. 8, Sub-District Bang Mae Nang, District Bang Yai, Province Nonthaburi, Thailand they may file their written objections and appear personally or through their authorized agents before me within a period of thirty days from the date of issuance of this notice. After expiry of the said period, the marriage certificate would be issued to the applicants by this court, post which no objection will be heard or accepted.

Issued under my hand and seal on this 10th day of June, 2024.

Seal.

Sd/-
(Dr. POONAM, HPAS),
Marriage Officer-cum-
Sub-Divisional Magistrate,
Solan, District Solan (H. P.).

**In the Court of Dr. Poonam, HPAS, Marriage Officer-cum-Sub-Divisional Magistrate,
Solan, Tehsil & District Solan (H.P.)**

Notice under Section 16 of Special Marriage Act.

Whereas, Mr. Khem Singh, s/o Mr. Bhagat Ram, r/o Village Kotho, P.O. Solan-Brewery, Teshil and District Solan (H.P.) and Veena Kumari d/o Mr. Khindu Ram, r/o 61/1, V.P.O. and Tehsil Sunni, Sumhi (204), District Shimla (H.P.), have filed an application for the registration of their marriage, which was solemnized on 09-11-2021 and they have been living as husband and wife ever since then.

Notices have been served to all concerned and General public to this effect that if anybody has got any objection regarding the registration of marriage duly solemnized between the above parties *i.e.* Mr. Khem Singh s/o Mr. Bhagat Ram, r/o Village Kotho, P.O. Solan-Brewery, Teshil and District Solan (H.P.) and Mrs. Veena Kumari d/o Mr. Khindu Ram, r/o 61/1, V.P.O. and Tehsil Sunni, Sumhi (204), District Shimla (H.P.) they may file their written objections and appear personally or through their authorized agents before me within a period of thirty days from the date of issuance of this notice. After expiry of the said period, the marriage certificate would be issued to the applicants by this court, post which no objection will be heard or accepted.

Issued under my hand and seal on this 11th day of June, 2024.

Seal.

Sd/-
(Dr. POONAM, HPAS),
Marriage Officer-cum-
Sub-Divisional Magistrate,
Solan, District Solan (H. P.).

**In the Court of Dr. Poonam, HPAS, Marriage Officer-cum-Sub-Divisional Magistrate,
Solan, Tehsil & District Solan (H.P.)**

Notice under Section 16 of Special Marriage Act.

Whereas, Mr. Shrish Gupta s/o Mr. Prem Raj Gupta, r/o Aadityam, Vasant Vihar, Saproon, Tehsil and District Solan (H.P.) and Mrs. Debosmita Bhattacharya d/o Mr. Amitiva Bhattacharya, r/o 10 Dhakoria, STN Lane, Kolkata, West Bengal and at present residing at Aadityam, Vasant Vihar, Saproon, Tehsil and District Solan (H.P.) have filed an application for the registration of their marriage, which was solemnized on 06-11-2022 and they have been living as husband and wife ever since then.

Notices have been served to all concerned and general Public to this effect that if anybody has got any objection regarding the registration of marriage duly solemnized between the above parties *i.e.* Mr. Shrish Gupta, s/o Mr. Prem Raj Gupta, r/o Aadityam, Vasant Vihar, Saproon, Tehsil and District Solan (H.P.) and Mrs. Debosmita Bhattacharya d/o Mr. Amitiva Bhattacharya, r/o 10 Dhakoria, STN Lane, Kolkata, West Bengal and at present residing at Aadityam, Vasant Vihar, Saproon, Tehsil and District Solan (H.P.) they may file their written objections and appear personally or through their authorized agents before me within a period of thirty days from the date of issuance of this notice. After expiry of the said period, the marriage certificate would be issued to the applicants by this court, post which no objection will be heard or accepted.

Issued under my hand and seal on this 10th day of June, 2024.

Seal.

Sd/-
(Dr. POONAM, HPAS),
*Marriage Officer-cum-
Sub-Divisional Magistrate,
Solun, District Solun (H. P.).*

**In the Court of Dr. Poonam, HPAS, Marriage Officer-cum-Sub-Divisional Magistrate,
Solun, Tehsil & District Solun (H.P.)**

Notice under Section 16 of Special Marriage Act.

Whereas, Mr. Jitin Garg s/o Lt. Mr. Deepak Garg, r/o MRDK Auto Fuels, opposite Gurukul School Kather, P.O. Chambaghat, Tehsil and District Solun (H.P.) and Mrs. Shikha w/o Mr. Jitin Garg and d/o Mr. Prem Chand Goyal, r/o 43/27, Rohtak Road, Raghbir Swaroop Colony Jind, District Jind, Haryana, have filed an application for the registration of their marriage, which was solemnized on 22-04-2016 and they have been living as husband and wife ever since then.

Notices have been served to all concerned and general public to this effect that if anybody has got any objection regarding the registration of marriage duly solemnized between the above parties *i.e.* Mr. Jitin Garg s/o Lt. Mr. Deepak Garg, r/o MRDK Auto Fuels, Opposite Gurukul School Kather, P.O. Chambaghat, Tehsil and District Solun (H.P.) and Mrs. Shikha w/o Mr. Jitin Garg and d/o Mr. Prem Chand Goyal, r/o 43/27, Rohtak Road, Raghbir Swaroop Colony Jind, District Jind, Haryana they may file their written objections and appear personally or through their authorized agents before me within a period of thirty days from the date of issuance of this notice. After expiry of the said period, the marriage certificate would be issued to the applicants by this court, post which no objection will be heard or accepted.

Issued under my hand and seal on this 31st day of may, 2024

Sd/-
(Dr. POONAM, HPAS),
*Marriage Officer-cum-
Sub-Divisional Magistrate,
Solun, District Solun (H. P.).*

**In the Court of Dr. Poonam, HPAS, Marriage Officer-cum-Sub-Divisional Magistrate,
Solun, Tehsil & District Solun (H.P.)**

Notice under Section 16 of Special Marriage Act.

Whereas, Mr. Pranav Rakhra s/o Mr. Surinder Kumar, r/o Joginder Singh Attri Niwas, Opposite IMD Hospital, Village Kotho, P.O. Shanti, Tehsil and District Solun (H.P.) and Mrs. Sapna Dhiman w/o Mr. Pranav Rakhra and d/o Mr. Sain Ram Dhiman, r/o Village Bhanalag Deb (92), Tehsil Kumarsain, District Shimla (H.P.) at Present r/o Joginder Singh Attri Niwas, Opposite IMD Hospital, Village Kotho, P.O. Shanti, Tehsil and District Solun (H.P.) have filed

application for the registration of their marriage, which was solemnized on 16-09-2019 and they have been living as husband and wife ever since then.

Notices have been served to all concerned and general public to this effect that if anybody has got any objection regarding the registration of marriage duly solemnized between the above parties *i.e.* Mr. Pranav Rakhra s/o Mr. Surinder Kumar, r/o Joginder Singh Attri Niwas, Opposite IMD Hospital, Village Kotho, P.O. Shanti, Tehsil and District Solan (H.P.) and Mrs. Sapna Dhiman w/o Mr. Pranav Rakhra, and d/o Mr. Sain Ram Dhiman, r/o Village Bhanalag Deb (92), Tehsil Kumarsain, District Shimla (H.P.) at present r/o Joginder Sing Attari Niwas, Opposite IMD Hospital, Village Kotho P.O. Shanti, Tehsil and District Solan (H.P.) they may file their written objections and appear personally or through their authorized agents before me within a period of thirty days from the date of issuance of this notice. After expiry of the said period, the marriage certificate would be issued to the applicants by this court, post which no objection will be heard or accepted.

Issued under my hand and seal on this 05th day of June, 2024.

Sd/-
(Dr. POONAM, HPAS),
*Marriage Officer-cum-
Sub-Divisional Magistrate,
Solan, District Solan (H. P.).*

**In the Court of Dr. Poonam, HPAS, Marriage Officer-cum-Sub-Divisional Magistrate,
Solan, Tehsil & District Solan (H.P.)**

Notice under Section 16 of Special Marriage Act.

Whereas, Mr. Narender s/o Mr. Surender Kumar, r/o Flat 66/2, Bye Pass Kather, Near Guru Sthan, Ward No. 3, Solan, Tehsil and District Solan (H.P.) and Ms. Jyoti d/o Mr. Gita Ram, r/o Village Dangyari, P.O. Rouri, Tehsil Kasauli, District Solan (H.P.) have filed an application for the registration of their marriage, which was solemnized on 12-06-2019 and they have been living as husband and wife ever since then.

Notices have been served to all concerned and general public to this effect that if anybody has got any objection regarding the registration of marriage duly solemnized between the above parties *i.e.* Mr. Narender s/o Mr. Surender Kumar, r/o Flat 66/2, Bye Pass Kather, Near Guru Sthan, Ward No. 3, Solan, Tehsil and District Solan (H.P.) and Ms. Jyoti d/o Mr. Gita Ram, r/o Village Dangyari, P.O. Rouri, Tehsil Kasauli, District Solan (H.P.) they may file their written objections and appear personally or through their authorized agents before me within a period of thirty days from the date of issuance of this notice. After expiry of the said period, the marriage certificate would be issued to the applicants by this court, post which no objection will be heard or accepted.

Issued under my hand and seal on this 28th day of May, 2024.

Sd/-
(Dr. POONAM, HPAS),
*Marriage Officer-cum-
Sub-Divisional Magistrate,
Solan, District Solan (H. P.).*

**In the Court of Dr. Poonam, HPAS, Marriage Officer-cum-Sub-Divisional Magistrate,
Solan, Tehsil & District Solan (H.P.)**

Notice under Section 16 of Special Marriage Act.

Whereas, Mr. Raj Kumar s/o Mr. Prem Singh, r/o Village Nagali, P.O. Oachhghat, Tehsil and District Solan (H.P.) and Mrs. Pooja Sharma d/o Mr. Pawan Kumar and w/o Mr. Raj Kumar, r/o Village Nagali, P.O. Oachhghat, Tehsil and District Solan (H.P.) have filed an application for the registration of their marriage, which was solemnized on 24-05-2020 and they have been living as husband and wife ever since then.

Notices have been served to all concerned and general public to this effect that if anybody has got any objection regarding the registration of marriage duly solemnized between the above parties *i.e.* Mr. Raj Kumar s/o Mr. Prem Singh, r/o Village Nagali, P.O. Oachhghat, Tehsil and District Solan (H.P.) and Mrs. Pooja Sharma d/o Mr. Pawan Kumar and w/o Mr. Raj Kumar, r/o Village Nagali, P.O. Oachhghat, Tehsil and district Solan (H.P.) they may file their written objections and appear personally or through their authorized agents before me within a period of thirty days from the date of issuance of this notice. After expiry of the said period, the marriage certificate would be issued to the applicants by this court, post which no objection will be heard or accepted.

Issued under my hand and seal on this 14th day of June, 2024.

Sd/-
(Dr. POONAM, HPAS),
*Marriage Officer-cum-
Sub-Divisional Magistrate,
Solan, District Solan (H. P.).*

**In the Court of Dr. Poonam, HPAS, Marriage Officer-cum-Sub-Divisional Magistrate,
Solan, Tehsil & District Solan (H.P.)**

Notice under Section 16 of Special Marriage Act.

Whereas, Mr. Rohan s/o Lt. Sh. Sohan Lal, r/o House No. 16, Lower Bazar, Subathu, Tehsil and District Solan (H.P.) and Mrs. Priya w/o Mr. Rohan and d/o Lt. Sh. Ram Lal, r/o Man Chand Niwas, Khalini, Shimla Urban (T), District Shimla (H.P.) have filed application for the registration of their marriage, which was solemnized on 08-07-2022 and they have been living as husband and wife ever since then.

Notices have been served to all concerned and general public to this effect that if anybody has got any objection regarding the registration of marriage duly solemnized between the above parties *i.e.* Mr. Rohan s/o Lt. Sh. Sohan Lal, r/o House No. 16, Lower Bazar, Subathu, Tehsil and District Solan (H.P.) and Mrs. Priya w/o Mr. Rohan and d/o Lt. Sh. Ram Lal, r/o Man Chand Niwas, Khalini, Shimla Urban (T), District Shimla (H.P.) they may file their written objections and appear personally or through their authorized agents before me within a period of thirty days from the date of issuance of this notice. After expiry of the said period, the marriage certificate would be issued to the applicants by this court, post which no objection will be heard or accepted.

Issued under my hand and seal on this 12th day of June, 2024.

Sd/-
(Dr. POONAM, HPAS),
*Marriage Officer-cum-
Sub-Divisional Magistrate,
Solan, District Solan (H. P.).*

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 5th June, 2024

No. HHC/ Estt.3(649)/2009.—03 days leave *i.e.* 01 day earned leave for 20-05-2024 with permission to prefix Sunday fell on 19-05-2024 and 02 days commuted leave for 21-05-2024 & 22-05-2024, is hereby sanctioned, *ex-post-facto*, in favour of Shri Pritam Singh Thakur, Court Secretary of this Registry.

Certified that Shri Pritam Singh Thakur has joined the same post and at the same station from where he proceeded on leave after the expiry of the above leave period.

Certified that Shri Pritam Singh Thakur would have continued to officiate the same post of Court Secretary but for his proceeding on leave.

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 6th June, 2024

No. HHC/GAZ/14-268/2003.—Hon'ble the Chief Justice has been pleased to grant 09 days earned leave *w.e.f.* 10-06-2024 to 18-06-2024 with permission to prefix 08-06-2024 and 09-06-2024 being 2nd Saturday and Sunday, respectively in favour of Sh. Arvind Kumar, Additional District and Sessions Judge-I, Mandi, H.P.

Certified that Sh. Arvind Kumar is likely to join the same post and at the same station from where he proceeds on leave, after expiry of the above period of leave.

Also certified that Sh. Arvind Kumar would have continued to hold the post of Additional District and Sessions Judge-I, Mandi but for his proceeding on leave for the above period.

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 7th June, 2024

No. HHC/Admn.6(23)/74-XVII.—Hon'ble the Chief Justice in exercise of the powers vested in him under Rule 2(32) of Chapter 1 of H.P. Financial Rules, 2009 has been pleased to declare the Civil Judge-cum-JMFC, Court No. 1, Solan, H.P. as Drawing and Disbursing Officer in respect of the Court of Senior Civil Judge-cum-CJM, Solan and also the Controlling Officer for the purpose of Salary, T.A. etc. in respect of the establishment attached to the aforesaid Court under Major head “2014 Administration of Justice” during the earned leave period of Sh. Ramnik Sharma, Sr. Civil Judge-cum-CJM, Solan *w.e.f.* 15-06-2024 to 22-06-2024 with permission to suffix 23-06-2024 and 24-06-2024 being Sunday and Local holiday or till he returns from leave.

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 7th June, 2024

No. HHC/GAZ/14-288/2006.—Hon'ble the Chief Justice has been pleased to grant 08 days earned leave *w.e.f.* 15-06-2024 to 22-06-2024 with permission to suffix 23-06-2024 and 24-06-2024 (being Sunday and Local holiday), in favour of Sh. Ramnik Sharma, Senior Civil Judge-cum-CJM, Solan, H.P.

Certified that Sh. Ramnik Sharma is likely to join the same post and at the same station from where he proceeds on leave, after expiry of the above period of leave.

Also certified that Sh. Ramnik Sharma would have continued to hold the post of Senior Civil Judge-cum-CJM, Solan, but for his proceeding on leave for the above period.

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 10th June, 2024

No. HHC/Estt.3(507)/2000-1.—13 days earned leave on and *w.e.f.* 10-06-2024 to 22-06-2024, with permission to suffix Sunday falling on 23-06-2024, is hereby sanctioned, in favour of Shri Hemant Sharma, Deputy Registrar of this Registry.

Certified that Shri Hemant Sharma is likely to join the same post and at the same station from where he proceeds on leave after the expiry of the above leave period.

Certified that Shri Hemant Sharma would have continued to officiate the same post of Deputy Registrar but for his proceeding on leave.

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 10th June, 2024

No. HHC/Estt.3(461)/96-1.—13 days earned leave on and *w.e.f.* 17-06-2024 to 29-06-2024 with permission to affix Sundays falling on 16th & 30th June, 2024 is hereby sanctioned in favour of Shri Shyam Lal Khimta, Court Master of this Registry.

Certified that Shri Shyam Lal Khimta is likely to join the same post and at the same station from where he proceeds on leave after the expiry of the above leave period.

Certified that Shri Shyam Lal Khimta would have continued to officiate the same post of Court Master but for his proceeding on leave.

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 10th June, 2024

No. HHC/Estt.3(507)/2000-1.—04 days commuted leave on and with effect from 28-05-2024 to 31-05-2024, with permission to suffix Gazetted Holiday and Sunday fell on 01-06-2024 and 02-06-2024 respectively, is hereby sanctioned, *ex-post-facto*, in favour of Shri Hemant Sharma, Deputy Registrar of this Registry.

Certified that Shri Hemant Sharma has joined the same post and at the same station from where he had proceeded on leave after the expiry of the above leave period.

Certified that Shri Hemant Sharma would have continued to officiate the same post of Deputy Registrar but for his proceeding on leave.

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 11th June, 2024

No. HHC/Admn.16(21)75-V.—Hon'ble the Chief Justice, in exercise of the powers vested in him u/s 139(b) of the Code of Civil Procedure, 1908, u/s 297(1) (b) of the Code of Criminal Procedure, 1973 and Rule 5(vi) of the H.P. Oath Commissioners (Appointment & Control) Rules, 2007, has been pleased to appoint Ms. Meena Devi (HIM/460/2021) and Sh. Bodh Raj Thakur (HIM/339/2016), Advocates as Oath Commissioners for the High Court of Himachal Pradesh, Shimla, with immediate effect for a period of two years for administering oaths and affirmations on affidavits to the deponents under the aforesaid Codes and Rules.

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 11th June, 2024

No. HHC/Estt.3(578)/2006.—10 days earned leave on and *w.e.f.* 13-06-2024 to 22-06-2024, with permission to suffix Sunday falling on 23-06-2024, is hereby sanctioned, in favour of Smt. Seema Sharma, Assistant Registrar of this Registry.

Certified that Smt. Seema Sharma is likely to join the same post and at the same station from where she proceeds on leave after the expiry of the above leave period.

Certified that Smt. Seema Sharma would have continued to officiate the same post of Assistant Registrar but for her proceeding on leave.

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 11th June, 2024

No. HHC/GAZ/14-423/2023.—Hon'ble the Chief Justice has been pleased to grant 06 days earned leave *w.e.f.* 10-06-2024 to 15-06-2024 with permission to prefix 08-06-2024 and 09-06-2024 being 2nd Saturday and Sunday, respectively and suffixing 16-06-2024 being Sunday in favour of Sh. Praveen Garg, Additional District and Sessions Judge-I, Shimla, H.P.

Certified that Sh. Praveen Garg is likely to join the same post and at the same station from where he proceeds on leave, after expiry of the above period of leave.

Also certified that Sh. Praveen Garg would have continued to hold the post of Additional District and Sessions Judge-1, Shimla but for his proceeding on leave for the above period.

By order,

Sd/-
Registrar General.

